## THE EMPLOYMENT EXCHANGES (COMPULSORY NOTIFICATION OF VACANCIES) RULES, 1960

#### **SYNOPSIS**

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# THE EMPLOYMENT EXCHANGES (COMPULSORY NOTIFICATION OF VACANCIES) RULES, 1960<sup>1</sup>

In exercise of the powers conferred by section 10 of the Employment Exchanges (Compulsory Notification of Vacancies) Act, 1959 (31 of 1959), the Central Government hereby makes the following rules, the same having been previously published as required by sub-section (1) of the said section, namely:—

- 1. Short title and commencement.—(1) These rules may be called the Employment Exchanges (Compulsory Notification of Vacancies) Rules, 1960.
  - (2) They shall come into force on the 1st day of May, 1960.
  - 2. Definitions.—In these rules, unless the context otherwise requires,—
- (1) "Act" means the Employment Exchanges (Compulsory Notification of Vacancies) Act, 1959 (31 of 1959);
- (2) "Central Employment Exchange" means <sup>2</sup>[any Employment Exchange] established by the Government of India, Ministry of Labour and Employment;
- (3) "Director" means the officer-in-charge of the Directorate administering Employment Exchanges in a State or a Union Territory;
  - (4) Form means a Form appended to these rules;
  - <sup>3</sup>[(5) "Local Employment Exchange" means—
    - (a) in the whole of India except the Union territory of Chandigarh that Employment Exchange (other than the Central Employment Exchange) notified in the Official Gazette by the State Government or the Administration of the Union territory as having jurisdiction over the area in which the establishments concerned is situated or over specified classes or categories of establishments or vacancies; and
    - (b) in the Union territory of Chandigarh that Employment Exchange established either by the Union territory Administration of Chandigarh or by the State Government of Punjab or Haryana notified in the States respective Official Gazette as having jurisdiction over specified clauses or categories of establishments, or vacancies, provided that the employment exchanges established by the State Government of Punjab or Haryana shall not have jurisdiction over—
      - (i) the public sector offices/establishments other than those belonging to the respective States; and
      - (ii) private sector establishments.]
  - (6) "section" means section of the Act.
- 3. Employment Exchanges to which vacancies are to be notified.—(1) The following vacancies, namely:—

<sup>1.</sup> Vide G.S.R. 477, dated 26th April, 1960.

<sup>2.</sup> Subs. by G.S.R. 1718, dated 18th November, 1976.

<sup>3.</sup> Subs. by G.S.R. 133, dated 3rd January, 1985.

- vacancies in posts of a technical and scientific nature carrying a basic pay of <sup>2</sup>[Rs. 1,400] or more per month occurring in establishments in respect of which the Central Government is the appropriate Government under the Act, and]
  - (b) vacancies which an employer may desire to be circulated to the Employment Exchanges outside the State or Union Territory in which the establishment is situated,

shall be notified to <sup>3</sup>[such Central Employment Exchange as may be specified by the Central Government, by notification in the Official Gazette, in this behalf].

(2) Vacancies other than those specified in sub-rule (1) shall be notified to the local Employment Exchange concerned.

4. Form and manner of notification of vacancies.—<sup>4</sup>[(1) The vacancies shall be notified in writing to the appropriate Employment Exchange on the following format, furnishing as many details as practicable, separately in respect of each type of vacancy:—

### REQUISITION FORM TO BE USED WHEN CALLING FOR APPLICANTS FROM EMPLOYMENT EXCHANGES

(Separate form to be used for each type of posts)

1. Name, address and telephone

No. (if any) of the employer

2. Name, designation and telephone No. (if any) of the indenting officer

3. Nature of vacancy:

- (a) Designation of the post (s) to be filled
- (b) Description of duties

| 1  |  |              |
|--|--|--------------|
| (c) Qualifications required  |  |              |
|  | *For priority categories<br>(applicable for Central<br>Government posts only | For others   |
| (i) Essential  | •••••  |              |
| (ii) Desirable   |  | •••••        |
| <ul><li>(d) Age limits, if any</li><li>(e) Whether women are eligible</li><li>4. Number of posts to be filled do</li></ul> | e?<br>ration-  |              |
| wise-Duration  |  |              |
| Wise-Duration  | Num  | ber of posts |
| (a) Permanent  |  |              |
| (b) Temporary:   |  | ••••••       |
|  |  |              |

<sup>1.</sup> Subs. by G.S.R. 548, dated 16th March, 1968.

<sup>2.</sup> Subs. by G.S.R. 634, dated 27th July, 1987.

<sup>3.</sup> Subs. by G.S.R. 1718, dated 18th November, 1976.

<sup>4.</sup> Subs. by G.S.R. 133, dated 3rd January, 1985.

Less than 3 months

(i)

|                     | · ·     | (ii) Between 3 mont  | he and one   | vear        |           | ***************************************                    |
|---------------------|---------|--|--------------|-------------|-----------|--|
|                     |         |  | inued heve   | ond one v   | ear       |  |
|                     | (i      | ii) Likely to be cont  | indea bey    | rrangeme    | ent for s | ziving profes  |
| 5.                  | Who     | ether there is any obli<br>ny category of person   | gation of a  | Scheduled   | Caste,    | Scheduled Test   |
|                     | to a    | ny category of person<br>servicemen and phys   | is such as o | licapped r  | persons   | in filling up the  |
|                     | Ex-s    | servicemen and physiancies and, if so, the   | number o     | of vacanci  | es to b   | be filled by such  |
|                     |         | gories of persons—   | 1101215      |             |           | , ज्युता   |
|                     | Cate    | gories or persons  |              |             | Nur       | ber of vacancies   |
| Catego              | ories   |  |              |             |           | to be filled   |
|                     |         |  | Total:       |             | (appl     | iority candidates<br>icable to Central<br>ment posts only) |
|                     | ( )     | Caladulad Casta  |              |             |           |  |
|                     |         | Scheduled Caste  |              |             | •         |  |
|                     |         | Scheduled Tribe  |              |             |           |  |
|                     | (c)     | Ex-servicemen  | nad          |             |           |  |
|                     |         | Physically handicap  | peu          |             |           |  |
|                     |         | Others.  |              | •••••       |           |  |
| 6.                  | Pay     | and allowances   |              |             |           | ••••••   |
| 7.                  | Plac    | e of work (Name of   | the town/    | village an  | a         |  |
|                     | dist    | rict in which it is sit  | uatea)       |             |           | •••••  |
| 8.                  | Prol    | hable date by which  | the vacano   | y will be   | filled    | •••••  |
| 9.                  | Part    | iculars regarding int  | erview/tes   | st of appli | cants:    | •••••  |
| ,.                  | (a      | Date of interview/tes  | st:          |             |           | •••••  |
|                     | (b)     | Time of interview/te   | st:          |             |           | •••••  |
|                     | (c)     | Place of interview/te  | est:         |             |           | •••••  |
|                     | (1)     | Name designation, a  | address an   | d telepho   | ne        | annlicants   |
|                     | (ω)     | number (if any) of th  | e Officer to | o whom      |           | applicants   |
|                     |         | should report  |              |             |           | ••••••   |
| 10.                 |         | 1 1 inform   | nation       |             | •         | d with the   |
|                     |         |  |              | e instruct  | ions co   | nnected with the   |
| orders on o         | comm    | at while placing this countries the countries of the coun | in the serv  | vices have  | been been | ose orders (to be  |
| with due re         | egard   | to the roster maintain   | ined in acc  | cordance v  | chment    | ese orders (**   |
| OM TT               | DYT 211 | the Central Govern   | ILCITE CITE  |             | SHIRETH   | is/ union  |
| etc., on wh         | om re   | eservation orders are  | applicable   | :).         |           |  |
|                     |         |  |              | Cianatur    | o of the  | e head of Office]  |
| Date                |         |  |              | Signatui    | e or un   | C Ticker   |
| *Delete             | if no   | t applicable.  |              |             |           | the appropriate  |
| <sup>1</sup> [(2) T | he va   | t applicable.<br>acancies shall be re<br>abanco if there is any  | e-notified   | in writir   | ig to     | lready furnished   |
| Employmei           | nr exc  | hange if there is arry   | Critaria C   | 1           | uiaisa    | ii cut-j   |
| to the Emp          | loyme   | ent Exchange under s   | sub-rule (1  | )-J         |           |  |

<sup>1.</sup> Ins. by G.S.R. 548, dated 16th March, 1968.

- 5. Time limit for the notification of vacancies.—(1) Vacancies required to be notified to the local Employment Exchange, shall be notified at least <sup>1</sup>[fifteen days] before the date on which applicants will be interviewed or tested where interviews or tests are held, or the date on which vacancies are intended to be filled, if no interviews or tests are held.
- <sup>2</sup>[(2) Vacancies required to be notified to the Central Employment Exchange shall be notified, giving at least 60 days, time to the Central Employment Exchange from the date of receipt of the notification to the date of despatch of particulars or applications of the prospective candidates for purpose of appointment or taking interview or test against the vacancies notified.]

3[(3) An employer shall furnish to the concerned Employment Exchange, the

results of selection within 15 days from the date of selection.]

- 6. Submission of returns.—An Employer shall furnish to the Local Employment Exchange 4[quarterly returns in Form ERI and biennial returns in Form ERII]. Quarterly returns shall be furnished within thirty days of the due dates, namely, 31st March, 30th June, 30th September and 31st December. Biennial returns shall be furnished within thirty days of the due date as notified in the Official Gazette.
- 7. Officer for purposes of section 6.—The Director is hereby prescribed as the officer who shall exercise the rights referred to in section 6, or authorise any person in writing to exercise those rights.
- 8. Prosecution under the Act.—<sup>5</sup>[The Director of Employment of the State in which the establishment is located] is hereby prescribed as the officer who may institute or sanction the institution of prosecution for an offence under the Act, or authorise any person in writing to institute or sanction the institution of such prosecution.]

#### <sup>1</sup>[FORM ER I

#### QUARTERLY RETURN SUBMITTED TO THE LOCAL EMPLOYMENT EXCHANGE FOR THE QUARTER ENDING.....

The following information is required under the Employment Exchanges (Compulsory Notification of Vacancies) Rules, 1960 to assist in evaluating trends in employment and for action to correct imbalances between labour supply and demand.

| noyment unit                          |        |
|---------------------------------------|--------|
| Name and address of the employer      | •••••• |
| Head Office                           |        |
| whether                               |        |
| Branch Office                         |        |
| Nature of business/principal activity |        |

1. (a) Employment

Total numbers of persons including working proprietors/partners/commission agents/contingent paid and contractual workers, on the pay rolls of the establishment excluding part time workers and apprentices. (The figures should include every person whose wage or salary is paid by the establishment).

<sup>1.</sup> Subs. by G.S.R. 236, dated 9th January, 1982.

<sup>2.</sup> Subs. by G.S.R. 133, dated 3rd January, 1985.

<sup>3.</sup> Ins. by G.S.R. 236, dated 9th January, 1982. 4. Subs. by G.S.R. 450, dated 7th March, 1963.

<sup>5.</sup> Subs. by G.S.R. 548, dated 16 March, 1968.

|  |   | vacancies) ni   |  |  | -  |
|--|---|---|--|--|--|
|  | On the last wor   | rking day of t  | the On th  | e last workin<br>quarter under   | g day of th                                |
| Men  | previous  | , quarter   |  | 1  | report                                     |
| Women  |   |   |  |  |  |
| Total  |   |   |  |  |  |
| (b) Please   | e indicate the main<br>or decrease is more  | reasons for a   | ny increase or<br>cent during the  | decrease in $\epsilon$   | employmen                                  |
| Note.—E<br>Exchanges (C<br>Exchanges de<br>2. Vacano<br>of over 3 mo | Establishments are Compulsory Notifice tails of vacancies scies: Vacancies carronths' duration. | reminded of ration of Vaca pecified unde ying total emo | their obligation their obligation of the Act, before the Act, before the Rs. | on under the notifying to ore they are find they are find they are possible. | Employm<br>Employm<br>illed.<br>er month a |
|  | imber of vacancies  | which come  | within the pur   | view of the A  | Act  |
| Occurred   | Notified  |   | Filled   | Source<br>the so   | e (describe<br>ource from<br>filled)       |
|  | Local   | Central   | _  |  | ŕ  |
|  | Employment<br>Exchange  | Employmer<br>Exchange                                   | nt   |  |  |
| 1  | 2   | 3   | 4  |  | 5  |
| eport <i>vide</i>  | sons for not notify   |   | cies occurred  | auring the q   |  |
| 3. Manpov  | wer shortages<br>posts unfilled beca  | ause of shorta  | ge of suitable   | applicants.  |  |
|  | occupation or des   |   | Number of  | unfilled vaca  | ncies/post                                 |
| Ivalite of the   | of the posts  |   | essential<br>qualification<br>prescribed                                     | essential<br>experience  | experienc<br>not<br>necessar               |
| <u> </u>   |   |   | 2  | 3  | 4  |
| 1  |   |   |  |  |  |
|  |   |   |  |  |  |
|  |   |   |  |  |  |
|  |   |   |  |  |  |

| To | The Employment Exchange, |
|----|--------------------------|
|    |                          |

Note.—This return shall relate to quarters ending 31st March/30th June/30th September and 31st December and shall be rendered to the local employment exchange within 30 days after the end of the quarter concerned.]

#### <sup>1</sup>FORM ER II

#### OCCUPATIONAL RETURN TO BE SUBMITTED TO THE LOCAL EMPLOYMENT EXCHANGE ONCE IN TWO YEARS (ON A DATE TO BE SPECIFIED BY NOTIFICATION IN THE OFFICIAL GAZETTE)

[Vide the Employment Exchanges (Compulsory Notification of Vacancies) Rules, 1960].

Name and address of the employer:

Nature of business:

(Please describe what the establishment makes or does as its principal activity).

1. Total number of persons on the pay rolls of the establishment on (specified

(This figure should include every person whose wage or salary is paid by the establishment).

2. Occupational classification of all employers as given in item 1 above. (Please give below the number of employees in each occupation separately).

| (Trease 8-10 and the state of t |                     | F     |       | , , , , , , , , , , , , , , , , , , ,   |
|--|---------------------|-------|-------|---|
| Occupation   | Number of employees |       |       |   |
| Use exact terms such as engineer (mechanical); teacher (domestic /science); officer on special duty (actuary); assistant director (metallurgist); scientific assistant (chemist); research officer (economist); instructor (carpenter); supervisor (tailor); fitter (internal combustion engine); inspector (sanitary); superintendent (office); apprentice (electrician).   | Men                 | Women | Total | Please give as far as possible approximate number of vacancies in each occupation you are likely to fill during the next calendar year due to retirement, expansion or re-organisation. |
| (1)  | (2)                 | (3)   | (4)   | (5)   |
|  |                     |       |       |   |
|  | •••••               |       |       |   |
| Total Dated:   |                     |       |       | Signature of employer   |
| То   |                     |       |       |   |
| The Englance Evchange  |                     |       |       |   |

The Employment Exchange,

(Please fill in here the address of your local Employment Exchange)

Note.—Total of Column (4) under item 2 should correspond to the figure given against item 1.]

<sup>1.</sup> Subs. by G.S.R. 450, dated 7th March, 1963.